

Rep. by Act... 41... of 1988, S. 2, A, Sch I

THE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT ACT, 1984

No. 29 OF 1984

[18th May, 1984.]

An Act further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

BE it enacted by Parliament in the Thirty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Additional Duties of Excise (Goods of Special Importance) Amendment Act, 1984.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of April, 1984.

2. In the Additional Duties of Excise (Goods of Special Importance) Act, 1957 (hereinafter referred to as the principal Act), in the long title, for the words, figures and letters "report dated the 28th day of October, 1978", the words, figures and letters "interim report dated the 14th day of November, 1983" shall be substituted.

Amendment of long title of Act 58 of 1957.

3. In the principal Act, in the Second Schedule,—

Amendment of Second Schedule.

(a) in paragraph 1, for the words, figures and letters "each of the financial years commencing on and after the 1st day of April, 1979, there shall be paid", the words, figures and letters "the financial year commencing on the 1st day of April, 1984, there shall be paid, provisionally," shall be substituted;

(b) in paragraph 2, for the words, figures and letters "each of the financial years commencing on and after the 1st day of April, 1979, there shall be paid", the words, figures and letters "the financial year commencing on the 1st day of April, 1984, there shall be paid, provisionally," shall be substituted;

(c) in paragraph 3,—

(i) for the words, figures and letters "each of the financial years commencing on and after the 1st day of April, 1979, there

REPEALED

216 Additional Duties of Excise (Goods of Special Importance) Amendment [Act 29 of 1984]

shall be paid", the words, figures and letters "the financial year commencing on the 1st day of April, 1984, there shall be paid, provisionally," shall be substituted;

(ii) for the Table, the following Table shall be substituted, namely:—

"TABLE

State	Percentage
(1)	(2)
Andhra Pradesh	8.018
Assam	2.297
Bihar	7.21
Gujarat	6.013
Haryana	2.789
Himachal Pradesh	0.734
Jammu and Kashmir	0.744
Karnataka	6.081
Kerala	4.019
Madhya Pradesh	6.419
Maharashtra	13.506
Manipur	0.185
Meghalaya	0.175
Nagaland	0.084
Orissa	3.456
Punjab	4.268
Rajasthan	4.365
Sikkim	0.034
Tamil Nadu	7.707
Tripura	0.256
Uttar Pradesh	12.544
West Bengal	9.091